

(25)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. No. 24/2002 In
O.A. No. 2043/2001

New Delhi this the 24th day of January, 2003

HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)
HON'BLE SHRI KULDIP SINGH, MEMBER (J)

1. Mrs. Elizabeth Tigga
Wife of Shri Kelman Tigga
2. Shri Fardi Nand Lakra
son of Shri Thon Lakra
Both working as office Superintendent-I in
Refund Section of Commercial Department,
Northern Railway,
New Delhi.
3. Shri Bani Singh
Son of Shri Lekh Raj Singh
Both working as office Superintendent-II in
Refund Section of Commercial Department,
Northern Railway,
New Delhi.

-Applicants

(None Present)

Versus

1. Union of India, through
General Manager,
Northern Railway,
Baroda House, New Delhi-110001.
2. Chief Personnel Officer,
Northern Railway,
Baroda House, New Delhi.
3. Shri R.C. Malhotra OS-I
4. Shri A.K. Khurana OS-I
5. Shri D.C. Gupta OS-I
6. Shri Gopal Singh OS-II
7. Shri Manohar Lal Bhatia OS-II
8. Shri N.K. Dhamija OS-II

-Respondents

(By Advocate: Shri D.S. Jagotra)
ORDER (Oral)

Hon'ble Shri Kuldip Singh, Member (J)

Since the applicant has filed a writ petition
before the Hon'ble High Court, RA does not lie and the
same is dismissed.


(Kuldip Singh)
Member (J)

cc.


(V.K. Majotra)
Member (A)